

utilisation of high speed diesel oil in the transport sector;

- (v) Substitution of Furnance Oil by coal, wherever it is technologically feasible;
- (vi) The Petroleum Conservation and Research Association has been asked to intensify its activities and publicity for conservation measures.

These measures to minimise the dependence on imports are being followed up and the foreign exchange outgo on account of import of crude oil and petroleum products for the year 1981-82 has been less than that of 1980-81.

Power Cuts Disrupt Functioning of Delhi Hospitals

738. DR. SARADISH ROY .

SHRI SUSHIL BHATTA-
CHARYA:

Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that the functioning of Delhi hospitals has been disrupted due to power cuts; and

(b) steps to be taken by Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):

(a) and (b) All the major Hospitals in Delhi/New Delhi have been excluded from the load shedding schedule being followed from time to time by Delhi Electric Supply Undertaking. All efforts are made to ensure that uninterrupted power supplies are maintained in respect of hospitals.

Review of Cases of Judges whose Relatives are practising in the same Court

739. SHRI MADHAVRAO SCINDIA: Will the Minister of LAW,

JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government had taken note of the observation made by the Chief Justice of India Mr. Y. V. Chandrachud about a year back to the effect that the Judges of High Courts whose relatives practised in the same courts should offer themselves for transfer outside their States so as to save the Judiciary from the insinuations often made, that it has begun promoting nepotism;

(b) if so, whether in view of the said observation Government have reviewed the position in different High Courts to ensure that such Judges are transferred outside their respective States;

(c) what is the outcome of such review; and

(d) what steps have been taken in the light thereof to remove the lurking suspicion in the public minds?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL)

(a) According to the information furnished by the Registry of the Supreme Court, the Chief Justice of India, in one of his speeches, had made an appeal to the High Court Judges whose near relatives were practising in the same Court, to willingly opt for a transfer outside the State.

(b) to (d). If any request is received from a Judge for his transfer in response to the appeal made by the Chief Justice of India, the Government will consider it.

Shortage of Power in South and West Delhi

740 SHRI TARIQ ANWAR:

SHRI S. M. KRISHNA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that there is acute power shortage and frequent